

ITEM NO.301

Court 7 (Video Conferencing)

SECTION XII-A

**S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S**

Civil Appeal No.13/2012

V. RAJA SEKHAR

Appellant(s)

VERSUS

**THE SPECIAL COURT (CONSTITUTED
UNDER A.P. LAND GRABBING PROHIBITION ACT**

Respondent(s)

**([PART-HEARD BY HON'BLE SANJAY KISHAN KAUL AND HON'BLE HEMANT
GUPTA , , JJ.] [TO BE TAKEN UP AT 2.00 P.M.]
IA No. 5/2013 - PERMISSION TO FILE ANNEXURES)**

WITH

C.A. No. 2049/2013 (XII-A)

Date : 27-07-2021 These matters were called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE HEMANT GUPTA**

For Parties

**Mr. Vinay Navare, Sr. Adv.
Mr. D. Bharat Kumar, Adv.
Mr. Tadimalla Bhaskar Gowtham, Adv.
Mr. Aman Shukla, Adv.
Mr. Hathindra Manda, Adv.
Mr. Dasari Muralee Mohan, Adv.
Mr. Abhijit Sengupta, AOR**

Mr. Pramod Dayal, AOR

**Mr. B. Adi Narayana Rao, Sr. Adv.
Ms. Prerna Singh, Adv.
Mr. K. Subba Rao, Adv.
Mr. K. Satyanarayana Murthy, Adv.
Mr. Aniruddha P. Mayee, AOR**

Mr. Chandra Prakash, AOR

**Mr. R. Balasubramanian, Sr. Adv.
Mr. Akshay Amritanshu, Adv.
Ms. Swati Ghildiyal, Adv.
Mr. Arvind Kumar Sharma, AOR**

UPON hearing the counsel the Court made the following
O R D E R

Heard.
Arguments concluded.

Judgment reserved.

Learned counsel for the parties are given a week's time to file their respective synopsis in the court of the controversy which has been put to learned counsel for the parties in Court.

The pleadings of the earlier suit proceedings be also filed by Mr. B. Adi Narayana Rao, Senior Advocate.

(RASHMI DHYANI)
COURT MASTER

(POONAM VAID)
COURT MASTER (NSH)

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